

**BEFORE THE NATIONAL GREEN TRIBUNAL****PRINCIPAL BENCH, NEW DELHI****ORIGINAL APPLICATION 90/2026****IN THE MATTER OF:**

DR. SANJAY KULSHRESTHA

....PETITIONER

VERSUS

MINISTRY OF ROAD TRANSPORT &amp; ORS.

....RESPONDENTS

**INDEX**

<b>S. NO.</b>	<b>PARTICULARS</b>	<b>PAGES NO.</b>
1.	<b>REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3 AGRA DEVELOPMENT AUTHORITY TO THE ORIGINAL APPLICATION 90/2026.</b>	<b>01-06</b>
2.	<b>PROOF OF SERVICE</b>	<b>07</b>

**FILED BY:****VIDULA MEHROTRA**

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PLACE : NEW DELHI

DATED: 05.05.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**  
**ORIGINAL APPLICATION 90/2026**



**IN THE MATTER OF:**

**DR. SANJAY KULSHRESTHA**

**....PETITIONER**

**VERSUS**

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**....RESPONDENTS**



**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3 AGRA  
 DEVELOPMENT AUTHORITY TO THE ORIGINAL APPLICATION  
 90/2026.**

I Anil Kumar S/o Nand Ram, aged about 53 Years, working as Executive Engineer (E/M) having registered office at Agra Development Authority, Agra do hereby state on solemn affirmation as under:

1. That the Deponent is currently posted as Executive Engineer (E/M) and is authorized and competent to sign the captioned affidavit. That the Deponent is well conversant with the facts of the present case and is deposing herein below.



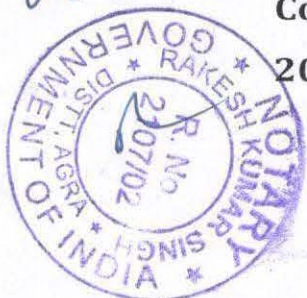
*(Signature)*

2. That the Deponent has read the contents of the Original Application, and he is thereafter giving the reply to the averments made in the Application, however before giving the reply to the contents of the Original Application, the factual matrix is stated below:-

**PRELIMINARY OBJECTIONS:**

3. That The present Original Application has been instituted by the Applicant, Dr. Sanjay Kulshrestha, as a public interest matter under the National Green Tribunal Act, 2010 and the Environment (Protection) Act, 1986, seeking directions to the Respondents, including the present Respondent (Agra Development Authority), to “promote use of plastic waste and municipality waste in construction of highways & City Roads in and around Agra region” as recommended by Ministry of Road Transport from time to time through various circulars.
4. That Primary statutory duties for **garbage collection, segregation and handling of municipal/solid waste and plastic waste** lie with the Municipal Corporation/local body under the “Garbage Collection” and “Solid Waste Management” parts of the 2026 Regulation, not with present Respondent acting as a road-construction or waste-management operator.
5. On a plain reading of “**Plastic Waste Material, Garbage Collection and Solid Waste Management Regulation, 2026**”, it is evident that:

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*(Handwritten signature)*

- a. The “**Garbage Collection**” part of the 2026 Regulation is concerned with the collection, primary handling and movement of municipal waste in the urban area; and
- b. The “**Solid Waste Management**” part is concerned with the broader system of segregation, processing, treatment and disposal of municipal solid waste in compliance with the Solid Waste Management Rules, 2016 and related orders/directions.

These functions, by their nature and under the municipal law scheme, are vested in the Municipal Corporation/local body, here Agra Nagar Nigam, which is the city-level institution responsible for collection, transport and management of municipal waste streams including plastic waste.

**PARAWISE REPLY:**

1. That the contents of Para 1 of the O.A. need no comments being matter of record, however if anything is contrary then the Answering Respondent denies the same in toto.
  
6. That the contents of Para 2 of the O.A. need no comments being matter of record and if any contrary then Answering Respondent denies the same in toto. However, it is pertinent to mention here that Primary statutory duties for **garbage collection, segregation and handling of municipal/solid waste and plastic waste** lie with the Municipal



Corporation/local body under the "Garbage Collection" and "Solid Waste Management" parts of the 2026 Regulation, not with present Respondent, it is also pertinent here to mention that the present Respondent is not yet using plastic waste material in road construction.

7. That the contents of Para 3 of the O.A need no comment being not concerned to the present Respondent, however if anything is contrary then the Answering Respondent denies the same in toto.
8. That the contents of Para 4 (a) to 4 (c) of the O.A need no comments being matter of policy and being not concerned to the present Respondent, however if anything is contrary then the Answering Respondent denies the same in toto.
9. That the contents of Para 5 need no comments being not concerned to the present Respondent, however if anything is contrary then the Answering Respondent denies the same in toto. It is also pertinent to mention here that that Primary statutory duties for **garbage collection, segregation and handling of municipal/solid waste and plastic waste** lie with the Municipal Corporation/local i.e. Nagar Nigam, Agra.
10. That the contents of Para 6 of the O.A need no comments being matter of policy and being not concerned to the present Respondent, however if anything is contrary then the Answering Respondent denies the same in toto.



11. That the contents of Para 7 of the O.A need no comments being matter of policy and being not concerned to the present Respondent, however it is submitted that 'Solid Waste Management' is not done by the present Respondent as it is the responsibility of the Nagar Nigam, Agra.
12. That the contents of Para 8 of the O.A need no comments being matter of record, however if anything is contrary then the Answering Respondent denies the same in toto.
13. That the contents of Para 9 and 10 of the O.A need no comments being formal in nature and not being concerned to the present Respondent.
14. That contents of Para A to C of the Grounds in O.A need no comments being formal in nature and matter of policy, however its reply is already being given in Para 4 and 5 above and the same is not repeated herein for sake of brevity.
15. In view of the facts/contentions and submission set in present Reply Affidavit, the Answering Respondent No. 3 prays that this Hon'ble Tribunal may be pleased to dismiss the present Original Application qua the present Respondent as prayed therein.

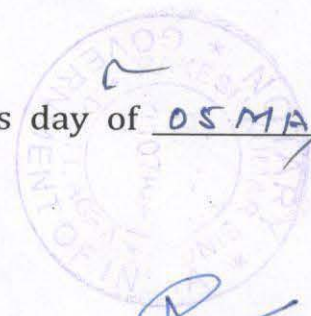
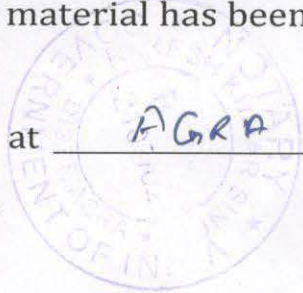


  
**DEPONENT**

VERIFICATION

I, the above-mentioned Deponent, do hereby verify that the contents of the above Affidavit and the Annexure herewith are true and correct to the best of knowledge, no part of its false and nothing material has been concealed therefrom.

Verified at AGRA on this day of 05 MAY of 2026.



[Signature]  
DEPONENT



Explained to me by Anil Kumar s/o Anand Ram  
The Deponent who solemnly affirmed  
on oath identified by S  
on This Day 05-5-26  
Received Rs 350

[Signature] SINGH  
05/5/26

37



vidula mehrotra &lt;vidula.aor.sc@gmail.com&gt;

**PROOF OF SERVICE****Advance Service Reply in OA No. 90/2026**

1 message

**Tanya Singh** <tanya.singh@vchambers.in>

Tue, May 5, 2026 at 5:54 PM

To: "drsankul2008@gmail.com" &lt;drsankul2008@gmail.com&gt;

Cc: "vidula.aor.sc@gmail.com" &lt;vidula.aor.sc@gmail.com&gt;, kartikey@vchambers.in

Dear Sir,

Please find attached a copy of the Reply filed on behalf of respondent no. 3 (ADA) in the matter of *Dr. Sanjay Kulshrestha vs. Ministry of Road Transport & Ors* (Original Application No. 90 of 2026).

Best regards,

**Tanya Singh, Adv.**  
(From the office of Ms. Vidula Mehrotra,  
Advocate-on-Record)  
M: 9833796568  
Email: [vidula.aor.sc@gmail.com](mailto:vidula.aor.sc@gmail.com)

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 **Respondent No 3 ADA Reply NGT Sanjay.pdf**  
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